

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CONTEMPT PETITION (C) NO. 411 OF 2020

AND

MISC. APPLICATION D NO. 1086 OF 2020

WITH

INTERLOCUTORY APPLICATION NO. 54114 OF 2020

(APPLICATION FOR CLARATION DIRECTIONS)

IN

WRIT PETITION (C) D NO.10817 OF 2020

(UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA)

FOUNDATION FOR MEDIA PROFESSIONALS

...PETITIONERS

-VERSUS-

UNION TERRITORY OF JAMMU AND KASHMIR & ANR.

...RESPONDENTS

OFFICE – REPORT

The contempt petition and Misc. Application above mentioned were listed before the Hon'ble Court on 07.08.2020 with office report dated 06.08.2020, when the court was pleased to pass the following order:

" The Court is convened through Video Conferencing.

Heard Mr. Huzefa Ahmadi, learned senior counsel appearing on behalf the petitioner as also Mr. Tushar Mehta, learned Solicitor General appearing on behalf of the Union Territory of Jammu and Kashmir.

Learned Solicitor General made a request to adjourn the matter to 11.08.2020 so as to enable him to get further instructions.

In view of the request made by the learned Solicitor General, the matter is finally adjourned to 11.08.2020.

To be taken up at 10.30 A.M."

It is submitted that Mr. Shadan Frasat, Advocate has on 10.08.2020 filed written submissions on behalf of Mr. Huzefa Ahmadi, Senior Advocate for the petitioner in Contempt Petition (c) 411 of 2020 (copy of the same has already been circulated to the Residence of Hon'ble Judges)

It is lastly submitted that no further documents has been filed so far.

The contempt petition and Misc. Application above-mentioned are listed before the Honble Court with this office report.

Dated this the 10th day of August, 2020.

Assistant Registrar

Copy to:

Mr. Shadan Farasat, Advocate

Mr. B. V. Balramdas, Advocate

Ms. Pinky Behera, Advocate

Assistant Registrar